

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 126
(IB)-202(PB)/2017

IN THE MATTER OF:

Punjab National Bank

.... Applicant/petitioner

Vs.

Bhushan Power and Steel Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 19.12.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR

HON'BLE PRESIDENT

DR. DEEPTI MUKESH

HON'BLE MEMBER (JUDICIAL)

PRESENTS:

For the applicant :

Mr. Amit Singh Chaddha, Sr. Adv., Mr. Ayush Sharma,
Mr. Amit Kr. Bhattacharya, Advs. for Intervenor.

For the respondent:

Mr. Ratnanko Banerjee, Sr. Adv., Mr. Monish Panda,
Mr. Mrinal Bharat Ram, Mr. Sahil Mongia, Advs. for
CD

Mr. Abhinav Vasisht, Sr. Advocate with Mr. Shantanu
Chaturvedi, Advocates for RP

Mr. Bishwajit Dubey, Ms. Srideepa Bhattacharya,
Advs. for CoC

Mr. Saurabh Kalia, Mr. Arjun Asthana, Ms. Sreenita
Ghosh, Advs. in CA-1008/2018.

Mr. Sanjay Bhatt, Mr. Srishti Kapoor, in CA-537,
1355/18.

Mr. Lalit Mohan, Mr. Aditya P. Pandey, Adv.

Mr. Ashish Rana, Mr. Pronoy Choudhary, Mr. Sahil
Dhawan, Mr. Suresh Baxy, Mr. Anurag Kr. Singh,
Advs. in CA-935/2018.

Mr. Manu Beri, Adv. in CA1247/18.

Mr. Amitabh A.

ORDER

CA-729(PB)/2018

Mr. Vashisth, learned counsel for the RP on instructions has pointed out that on account of certain discrepancies in the sub-rejoinder it could not be filed and the sub-rejoinder shall be filed by 21.12.2018 with a copy in advance to the counsel for the applicant. We make it clear that no

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further opportunity shall be granted and the arguments shall be heard on this application on 09.01.2019.

CA-1247(PB)/2018

Learned counsel for the RP states that reply shall be filed within a week. The needful shall be done within a week with a copy in advance to the counsel for the applicant.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the counsel opposite.

List for arguments on 09.01.2019.

CA-737(PB)/2018

Learned counsel for the applicant states that a copy of the reply affidavit filed in CA No. 729(PB)/2018 has been furnished to him only yesterday. He seeks and is granted a week's time to file rejoinder.

List on 09.01.2019.

CA-1116(PB)/2018

Learned PCS for the applicant requests for ten days time to seek instructions.

List on 09.01.2019.

CA-1355(PB)/2018

This is an application for withdrawal of CA-329(PB)/2018 filed on behalf of Jaldi Overseas PTE Ltd., the application is supported by affidavit. We accept the prayer, the application is disposed of and CA No. 329(PB)/2018 is dismissed as withdrawn.

CA-1355(PB)/2018 and 329(PB)/2018 are disposed of.



CA-935(PB)/2018

Reply has already been filed.

List for arguments 09.01.2019.

CA-537(PB)/2018

Pleadings are complete.

List for arguments on 09.01.2019.

CA-1008, 1009 & 1011 (PB)/2018

Learned counsel for the applicant seeks and is granted one week time file rejoinder with a copy in advance to the counsel for the non-applicant.

List for arguments on 09.01.2019.

Sd/-

**(M.M.KUMAR)
PRESIDENT**

Sd/-

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**